

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION Nos. 462/2018,**  
**463/2018, 464/2018 & 465/2018**

**Date of Decision: 4<sup>th</sup> July, 2018**

**CORAM:HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)**

Shri Badge Rahul Chandrabhan  
 son of Shri Chandrabhan Suryabhan  
 Badge, presently working at  
 Artisan at Customs Marine  
 Workshop, Ratnagiri under  
 Commissionerate of Customs,  
 Pune and residing at 203,  
 A Wing, Sea View Apartment,  
 Jail Road, Ratnagiri  
 - 415 612.

... ***Applicant in OA***  
***No. 462/2018***

Shri Pawaskar Mubhasshir A Hamid  
 son of Shri A. Hamid Mahamad Pawaskar  
 presently working as Artisan  
 at Customs Marine Workshop,  
 Ratnagiri under Commissionerate  
 of Customs, Pune and residing at  
 Flat No.01, AI Ameen Tower, Peth  
 Killa Road, Mirkerwada,  
 Ratnagiri - 415 612      ... ***Applicant in OA***  
***No. 463/2018***

Shri Khadse Prakash Bhagwan  
 son of Shri Bhagwan S. Khadse  
 presently working as Artisan  
 at Customs Marine Workshop,  
 Ratnagiri under Commissionerate  
 of Customs, Pune and residing at  
 Room No.5, Type III, Customs  
 Division Office Campus, Jail Road,  
 Ratnagiri - 415 612      ... ***Applicant in OA***  
***No. 464/2018***

Shri Vagolu Rambabu  
 son of Shri Vagolu Venkates Warlu,  
 presently working as Artisan  
 at Customs Marine Workshop,  
 Ratnagiri under Commissionerate

of Customs, Pune and residing at  
 B-2/B-211, BSNL TEL  
 Colony, Shivaji Nagar,  
 Ratnagiri - 415 612. . . . **Applicant in OA**  
**No. 465/2018**

**( By Advocate Shri Raj Dharma)**

**VERSUS**

1. Union of India through its Secretary in the Department of Revenue, Ministry of Finance, North Block, New Delhi - 110 001.
2. Commissioner of Customs, ICE House, 41/A, Opposite Wadia College, Sassoon Road, Pune - 411 001.
3. Directorate of Logistics, Customs and Central Excise, 4<sup>th</sup> Floor, A-Wing, Lok Nayak Bhavan, Khan Market, New Delhi - 110 511. . . . **Respondents**  
**in all OAs**

**ORDER (ORAL)**

**PER: SHRI R. VIJAYKUMAR, MEMBER (A)**

These are batch of four cases in which the applicants responded to Recruitment Notification File No.II/31-3/CON/Estt/Cus/12 dated March, 2015 and they were selected for the post of Artisan with PB-I and Grade Pay of Rs.2800 and joined on 08.10.2015, 03.08.2015, 08.10.2015 and 10.08.2015 respectively. The applicants made individual representations on 01.09.2017 in OA

Nos.462/2018, 463/2018 & 464/2018 and on 31.08.2017 in OA No.465/2018 claiming that the 6<sup>th</sup> Pay Commission had placed their category in PB-II with Grade Pay of Rs.4200. The representations dated 01.09.2017 (OA Nos.462/2018, 463/2018 & 464/2018) and 31.08.2017 (OA No.465/2018) were referred by respondent No.2 to respondent Nos.3 & 1 and respondent No.3 has also referred the representations on 02.01.2018 to respondent No.1. According to learned counsel for the applicants, the respondent No.2 is competent to decide this matter but given the details of the Advertisement it is not clear if it was issued in consultation with respondent No.1.

**2.** It is noted that the applicants joined on 08.10.2015, 03.08.2015, 08.10.2015 & 10.08.2015 respectively and the representation was made after 23 months and therefore, there are laches in the case. However, no reply is being received by the applicants to their representation and it would be appropriate to give a direction to respondent Nos.1 & 2 to consider and pass a

reasoned and speaking order on their representation within a period of eight weeks from the date of receipt of a copy of this order. The order shall thereafter be communicated to the applicants within two weeks and if their grievance still persists, they shall be at liberty to pursue the matter at the appropriate forum wherein the matter may be considered alongwith the issue of limitation on which no orders are passed at the moment.

**3.** The Original applications are disposed of at the Admission stage. No costs.

**(R. Vijaykumar)**  
**Member (A)**

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